Investment in Joint Sector Enterprises by Large Industrial Houses

*1035. SHRI R. V. SWAMINATHAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the decision of the Government that the large industrial houses can invest in new enterprises under the joint sector scheme without Government's insisting on managerial participation has been welcomed by the big industrial Houses; and

(b) if so, to what extent this decision has encouraged the big Houses for investment in joint units?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Government has not taken any decision to the effect that it will not insist on managerial participation when large industrial houses invest in new enterprises in the joint sector. On the contrary, it has been stated in para 11 of Press Note dated 2-2-1973, copies of which were enclosed to the reply to the Lok Sabha Unstarred Question No. 281 for 21-2-1973, that in all the different kinds of joint sector units, Government will ensure for itself an effective role in guiding policies, management and operations, the actual pattern and mode being decided as appropriate in each case.

(b) Does not arise.

Amendment in Recruitment Rules for Regularisation of Clerks whose cases are rejected by U.P.S.C.

*1036. SHRI PRABODH CHANDRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to amend the Recruitment Rules for the regularisation of clerks whose cases were rejected by the U.P.S.C.; and

(b) if so, what is the number of affected employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). While no such general proposal for amending the Recruitment Rules for the regularisation of clerks whose cases were rejected by the U.P.S.C. is under consideration of Government, the Election Commission have referred to the Department of Personnel and Administrative Reforms the question of regularising the appointment of 36 Lower Division Clerks appointed by them on ad hoc basis. This matter is under examination of the Department of Personnel and Administrative Reforms in consultation with the Election Commission.

बिहार में ट्रंक बुकिंग संबन्धी अनियमितताएं

*1037. श्री शंकर दयाल सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हाल में सरकार का ध्यान बिहार में बहुत बड़े पैमाने पर ट्रंक बुकिंग संबंधी अनियमितताओं की ओर दिलाया गया है;

(ख) क्या पटना–धनबाद, धनबाद–रांची रांची–पटना, पटना–जमशेदपुर और अन्य कई ट्रंकलाइनों के हफ्तों आउट आफ आर्डर रहने की शिकायत मिली है, और

(ग) यदि हां, तो सरकार इस संबंध में क्या कार्यवाही कर रही है और उक्त लाइनों को सीधे डायल योजना के अन्तर्गत कब तक चालू करने का विचार है ?

संचार मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) बिहार में ट्रंक बुकिंग में अनियमितताओं के बारे में अलग–अलग व्यक्तियों से सिर्फ कुछ शिकायतें प्राप्त हुई थीं ।

(ख) पटना–धनबाद, धनबाद–रांची, रांची–पटना, पटना–जमशेदपुर और दूसरी कई ट्रंक लाइनों के लगातार कई हफ्ते तक खराब रहने के संबंध में कोई भी शिकायत नहीं आई ।

(ग) प्रश्न ही नहीं उठता । बिहार में महत्व–पूर्ण ट्रंक मार्गों पर पहले से ही सीधे ट्रंक डायल करने की व्यवस्था मौजूद है । कुछ मार्गों पर उपभोक्ता ट्रंक डायलिंग सुविधा भी मौजूद है तथा कुछ और ट्रंक मार्गों पर यह सुविधा देने की योजनाओं की मंजूरी दे दी गई है ।

दिल्ली के लिए नया प्रशासनिक ढांचा

*1038. श्री शिवकुमार शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली महानगर परिषद् के सत्तारूढ़ दल के सदस्यों की बैठक में उन्होंने